

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-1499/PB/2019
IA/2228/2024

IN THE MATTER OF:
Mr. Girish Kumar Sahni

...PETITIONER

Vs.

M/s. R.S. Ajit Singh and Co. (Automotives) Pvt. Ltd. ...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Liquidator

:Adv. Deepanshu Badiwal, Adv.
Shashwat Aanand, Adv. Shashwat
Parihar, Adv. Dhruva Vig.

ORDER

IA/2228/2024

This is an application filed by the Liquidator in terms of Regulation 44 (2) of the IBBI (LP) Regulations 2016 seeking further extension for the completion of liquidation process. Heard Ld. Counsel for the Liquidator. Keeping in view the facts and circumstances of the case, four months extension for completion of the liquidation process w.e.f. 08.04.2024 is granted. Liquidator is directed to complete the liquidation process within given time. With these observations, IA **disposed** of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)